

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 243 OF 2018 &**  
**IA NOS. 1036 OF 2018**

**Dated : 12<sup>th</sup> November , 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Vyshali Energy Pvt. Ltd.**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Venkatesh  
Mr. Vikas Maini  
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta  
Mr. Mayank Kshirsagar for R-2 & 7

**ORDER**

The learned counsel appearing for the Respondent Nos. 2 & 7 prays for another one week's time to enable them to file reply in compliance of the order dated 30.08.2018.

Submission made by the learned counsel appearing for the Respondent Nos. 2 & 7, as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 & 7 may file the reply on or before 20.11.2018, after serving copy to the Appellant.

The interim directions granted by this Tribunal earlier will continue till 30.11.2018.

Post the matter on **20.11.2018**, as agreed by the learned counsel appearing for the parties.

**(S.D. Dubey)**  
**Technical Member**  
*Pr/pk*

**(Justice N.K. Patil)**  
**Judicial Member**